

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 253/MP/2012

Sub: Petition under Section 79 of the Electricity Act, 2003 pertaining to adjudication of issues relating to Power Purchase Agreement between PTC India Limited and Lanco Budhil Hydro Power private Limited.

Date of hearing : 12.3.2013

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S. Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : PTC India Limited, New Delhi

Respondents : Lanco Budhil Hydro Power Pvt. Ltd., Gurgaon
Haryana Power Purchase Centre, Panchkula

Parties present : Ms. Puja Priyadarshini, Advocate, PTC
Shri Aditya Dewan, Advocate, PTC
Shri Deepak Khurana, Advocate Lanco
Shri Saleem Inamdar, Advocate, Lanco
Shri Prabhat , Lanco
Shri S.L.Batta, Lanco
Shri M.G Ramchandran, Advocate, HPPC

Record of Proceedings

Learned counsel for the petitioner prayed for short adjournment to file its response to written submission filed by Respondent No. 1. Learned counsel for the Respondent No. 1 raised its objection to the adjournment and submitted that the present petition is misuse of law as it has been filed without disclosing fact of pendency of the appeal in the Hon`ble Supreme Court. He requested the Commission to dismiss the petition.

2. Learned counsel for the Haryana Power Purchase Centre submitted that HPPC has also filed an appeal before Hon`ble Supreme Court which has been admitted.

3. The Commission directed the learned counsel for the petitioner to submit its response, if any, by 31.3.2013. The matter shall be listed for hearing on maintainability on 2.4.2013.

By Order of the Commission

**sd/-
(T. Rout)
Joint Chief (Law)**